

BEFORE DR. CITA RAWAT, JOINT SECRETARY & FIRST APPELLATE
AUTHORITY
(Under Section 19 of RTI Act, 2005)
MINISTRY OF LAW & JUSTICE, DEPARTMENT OF LEGAL AFFAIRS
ROOM NO.408, 'A' WING, SHASTRI BHAWAN, NEW DELHI-110001
.....

Appeal No.21(426)/2013-IC

Date: 25.10.13

In the matter of

Shri Suresh Ranga
T-515/8A, Gali No.2
Baljeet Nagar
New Delhi-110008

Versus

Central Public Information Officer
Ministry of Law & Justice
Department of Legal Affairs
Shastri Bhawan, New Delhi-110001

Respondent

DATE : TWENTY FIFTH OCTOBER TWO THOUSAND THIRTEEN.

Date: 25.10.13

ORDER

The appellant has filed an appeal on 14.10.13 received on 14.10.13 under Section 19 of the RTI Act for not receiving the information from the CPIO, the respondent vide letter no. 21(426)/2013-IC, dated 12.04.2013.

Brief Facts of the case:

1. The appellant vide his application dated 08.03.13 received on 13.03.13 sought information relating to his application.
2. The Respondent has collected the information from the concerned Section of this Ministry and sent the reply to the appellant vide letter 21(426)/13-IC dated 12.04.13.
3. Being aggrieved with the information of the respondent the appellant has filed an appeal received on 14.10.13.

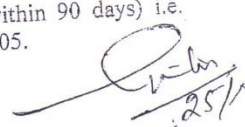
4. I undersigned have been appointed as Appellate Authority in the matter. After perusal of the facts of the case it appears that no hearing is required in the matter.

Observation

5. On perusal of the record it appears that the information furnished by the respondent vide letter dated 12.04.13 is not the substantive response for the information asked by the applicant in his original application dt. 08.03.13.

I have assessed the facts and circumstances of the case and come to the conclusion that the CPIO, the respondent should be given direction to furnish full and complete information to the appellant within 15 days from the date of receipt of this order. In view of keeping the principles of natural justice the appeal is rejected.

6. The appellant may kindly note that since the proceeding has been closed, no further hearing may be conducted in this matter. Moreover, if there is any grievance against the order of the Appellate Authority he may file a second appeal before the Hon'ble CIC sitting at 2nd Floor, August Kranti Bhawan, Bhikaji Cama Palace, New Delhi 110066 (within 90 days) i.e. period as prescribed under the provision of RTI Act, 2005.


(DR. GITA RAWAT)

Joint Secretary & Appellate Authority
Date: 25.10.13

Copy to:

1. Shri Suresh Ranga, T-515/8A, Gali No.2, Baljeet Nagar, New Delhi-110008.
2. Smt. Asha Sota, CPIO.

(DR. GITA RAWAT)
Joint Secretary
First Secretary
Ministry of Information
(Deptt. of Information)